

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 133
TO BE ANSWERED ON 2ND FEBRUARY, 2018**

SCRUTINY TO ENFORCE CURBS ON TOBACCO PRODUCTS

133. SHRI SUMAN BALKA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has proposed regular scrutiny on compliance of Cigarettes and Other Tobacco Products Act, 2003 across the country and if so, the findings thereof;
- (b) whether it is a fact that vendors are openly selling tobacco products to minors within a radius of 100 yards of educational institutions in the national capital; and
- (c) if so, the details thereof and the action taken thereon?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): The implementation of various provisions of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003), lies with the States/Union Territories.

The Central Government is implementing the National Tobacco Control Programme (NTCP) from 2007-08 with one such objective of ensuring effective implementation of the provisions under COTPA, 2003. State and District Level Coordination Committees have been set up under NTCP to oversee the implementation of COTPA.

As informed by the State Tobacco Control Cell (STCC), Government of Delhi, there is no sale of tobacco products to minors within a radius of 100 yards of educational institutions in the national capital.